

# ACT No. XXIV OF 1934.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 19th August, 1934.)

## An Act to amend certain enactments and to repeal certain other enactments.

WHEREAS it is expedient that certain amendments should be made in the enactments specified in the First Schedule;

AND WHEREAS it is also expedient that the enactments specified in the Second Schedule, which are spent or have otherwise become unnecessary, or have ceased to be in force otherwise than by expressed specific repeal, should be expressly and specifically repealed;

It is hereby enacted as follows:—

1. This Act may be called the Repealing and Amending Act, Short title, 1934.

2. The enactments specified in the First Schedule are hereby amended to the extent and in the manner mentioned in the fourth column thereof. Amendment of certain enactments.

3. The enactments specified in the Second Schedule are hereby repealed to the extent mentioned in the fourth column thereof. Repeal of certain enactments.

4. The repeal by this Act of any enactment shall not affect any Act or Regulation in which such enactment has been applied, incorporated or referred to; and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand or any indemnity already granted, or the proof of any past act or thing; nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, recognised or derived by, in or from any enactment hereby repealed; Savings.

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

### THE FIRST SCHEDULE

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Price anna 1 or 1½d.

THE FIRST SCHEDULE.

AMENDMENTS.

(See section 2.)

Year.	No.	Short title.	Amendments.
1	2	3	4
<i>Acts of the Governor General in Council.</i>			
1886	VI	The Births, Deaths and Marriages Registration Act, 1886.	In section 35A, after sub-section (1) the following sub-section shall be added, namely:— “(2) If more Commissions than one are appointed in exercise of the power conferred by sub-section (1), then references in this Act to the Commissioners shall be construed as references to the members constituting a Commission so appointed.”
1889	II	The Measures of Length Act, 1889.	In section 7, the words and figures “by the Commissioners in Calcutta under section 370 of the Calcutta Municipal Consolidation Act, 1888,” shall be omitted.
1898	V	The Code of Criminal Procedure, 1898.	In item (1a) of Part V of Schedule III, for the figures and letter “29 A” the figures and letter “29 B” shall be substituted.
<i>Acts of the Indian Legislature.</i>			
1922	XI	The Indian Income-tax Act, 1922.	In section 19, for the words “that section” the word and figures “section 18” shall be substituted. In section 58 H, for the word, brackets and figure “sub-section (2)” the word, brackets and figure “sub-section (3)” shall be substituted.
1923	XXI	The Indian Merchant Shipping Act, 1923.	In section 79, for the word “and” the word “or” shall be substituted. In sub-section (3) of section 259, for the word “its” the word “his” shall be substituted.
1924	II	The Cantonments Act, 1924.	In sub-section (1) of section 79, after the word “building”, where it occurs for the second time, the word “tenemen” shall be inserted. In sub-section (1) of section 210, clauses (j)—(r) shall be relettered (i)—(q).

Year.	No.	Short title.	Amendments.
1	2	3	4
<i>Acts of the Indian Legislature—contd.</i>			
1930	I	The Provident Funds (Amendment) Act, 1929.	In section 1, for the figures "1929" the figures "1930" shall be substituted.
1930	II	The Dangerous Drugs Act, 1930.	In Schedule II, in the amendments relating to the Bombay Abkari Act, 1878, the words, brackets and figures "In sub-section (1) of section 32, the proviso shall be omitted" shall be omitted.
1930	XXIV	The Indian Lac Cess Act, 1930.	In clause (a) of sub-section (2) of section 8, after the words "which nominations" the words "or recommendations" shall be inserted.
1932	IX	The Indian Partnership Act, 1932.	In clause (a) of sub-section (4) of section 69, for the word and figures "section 55" the word and figures "section 56" shall be substituted.
1932	XXIII	The Criminal Law Amendment Act, 1932.	In section 13, in sub-sections (6) and (8) of the new section 17E to be inserted in the Indian Criminal Law Amendment Act, 1908, for the word, brackets and figure "sub-section (3)" the word, brackets and figure "sub-section (5)" shall be substituted.

Repealing and Amending. [ACT XXIV OF 1934.]

THE SECOND SCHEDULE.

REPEALS.

(See section 3.)

Year.	No.	Short title.	Extent of repeal.
1	2	3	4
<i>Acts of the Governor General in Council.</i>			
1887	XIV	The Indian Marine Act, 1887.	In sub-section (5) of section 53, the words, figure and brackets "except as permitted by the proviso to sub-section (1)".  In section 55, the proviso.
1902	III	The Indian Steamships (Amending and Validating) Act, 1902.	So much as has not been repealed.
<i>Acts of the Indian Legislature.</i>			
1923	XXI	The Indian Merchant Shipping Act, 1923.	In sub-section (1) of section 213, clause (mm).
1930	VIII	The Repealing and Amending Act, 1930.	Sections 3 and 4 and the Second Schedule.
<i>Regulation.</i>			
1927	I	The Aden Laws (Amendment) Regulation, 1927.	The whole.
<i>Act of the Governor of Bombay in Council.</i>			
1878	V	The Bombay Abkari Act, 1878.	In sub-section (1) of section 43, the proviso.